

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

Excise Appeal No. 1850 of 2010

[Arising out of Order-in-Original/Appeal No-SKSS/168-173/VAPI/2010 dated- 30/08/2010
passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

Ramesh Jain

Bhilosa Tex N Twist Pvt Ltd., Plot No. 14/1/2, Village-rakholi,
SILVASSA
U.T. OF DADRA & NAGAR HAVELI

....Appellant

VERSUS

C.C.E. & S.T.-Vapi

4TH FLOOR...ADHARSH DHAM BUILDING,
OPP. TOWN POLICE STATION, VAPI-DAMAN ROAD, VAPI
VAPI
GUJARAT, 396191

....Respondent

APPEARANCE :

Shri Jigar Shah, Advocate for the Appellant
Shri D. Kanjani, Superintendent (Authorised Representative) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/11302 / 2020

DATE OF HEARING: 18th November, 2020

DATE OF DECISION: 18th November, 2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Jigar Shah, Learned Counsel appearing on behalf of the appellant submits that the case has been submitted under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates. Therefore, he seeks withdrawal of appeal.

3 Shri D. Kanjani, Learned Superintendent (Authorised Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, We dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**